

ACT No. XXIX OF 1937.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 3rd
December, 1937.)

An Act further to amend the Indian Mines Act, 1923, for certain purposes.

IV of 1923. **W**HEREAS it is expedient further to amend the
Indian Mines Act, 1923, for the purposes herein-
after appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Mines (Amend- Short title.
ment) Act, 1937.

XI of 1936. 2. In section 2 of the Indian Mines (Amendment) Amendment of
Act, 1936,— section 2, Act
XI of 1936.

(a) in sub-section (1), for the words "the follow-
ing sub-section shall be deemed to be insert-
ed" the words "the following sub-section
shall be inserted" shall be substituted, and

(b) sub-section (2) shall be omitted.

IV of 1923. 3. In section 9 of the Indian Mines Act, 1923 (herein- Amendment of
after referred to as the said Act),— section 9, Act
IV of 1923.

(a) to sub-section (1) the following words shall
be added, namely:—

"and shall not be disclosed to any person other
than a Magistrate or an official superior
or the owner, agent or manager of the
mine concerned, unless the Chief Inspector
or the Inspector considers disclosure neces-
sary to ensure the safety of any persons";

(b) in sub-section (2), for the words "to any one,
other than a Magistrate or an officer to whom
he is subordinate" the following words shall
be substituted, namely:—

"contrary to the provisions of sub-section (1)";

(c) in

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Applied to all the partially-excluded areas of the Province of Orissa,
1937. Commerce and Labour Dept. No. 2266-111C-14/41 Com of 23.7.42.

(c) in sub-section (3), for the words following the words "under this section" the following words shall be substituted, namely:—

"except with the previous sanction of the Central Government".

Amendment of section 30A, Act IV of 1928.

4. In section 30A of the said Act, for the word "regulations" the word "rules" shall be substituted, and for clauses (a), (b), (c) and (d) the following clauses shall be substituted, namely:—

- (a) requiring the establishment of central rescue stations for groups of specified mines or for all mines in a specified area, and prescribing how and by whom such stations shall be established;
- (b) providing for the management of central rescue stations, and regulating the constitution powers and functions of, and the conduct of business by, the authorities (which shall include representatives of the owners and managers of, and of the miners employed in, the mines or groups of mines concerned) charged with such management;
- (c) prescribing the position, equipment, control, maintenance and functions of central rescue stations;
- (d) providing for the levy and collection of a duty of excise (at a rate not exceeding six pies per ton) on coke and coal produced in and despatched from mines specified under clause (a) in any group or included under clause (a) in any specified area, the utilisation of the proceeds thereof for the creation of a central rescue station fund for such group or area and the administration of such funds;
- (e) providing for the formation, training, composition, and duties of rescue brigades; and
- (f) providing generally for the conduct of rescue work in mines."

Amendment of section 31, Act IV of 1928.

5. In sub-section (1) of section 31 of the said Act, for the word and figure "and 30" the figures and word "30 and 30A" shall be substituted.